

and has inundated a large area of Kathar, Barsol, Manihari, Barlapur and Kora. People living in thatched houses have been totally ruined and have taken refuge either in the railway station or are on the roads. There is no arrangement for their food, clothes, shelter and medicines. Cholera may break out there. I have requested the State Government in this regard but it does not have sufficient means. Through you, I would like to request the Central Government that it should take immediate steps to send food, clothes and medicines for them. Preventive measures should be taken to check the out break of diseases. Suitable efforts should also be made to re-settle them, so that their family can live their comfortable.

SHRI VIRENDRA SINGH (Mirzapur): Mr. Speaker, Sir, some hon. Members have pointed out the negligence being shown to Shri Abdul Hamid, who was awarded Param Veer Chakra; This is not the question of Shri Abdul Hamid alone but the national level players belonging to the rural areas are also being neglected. In this respect, I would like to tell you that all the gold medalist players of national level are leading a miserable life. Today there is wide gap between rural games and urban games as well as between rural players and urban players. The urban games like tennis, cricket and badminton etc. are given publicity on a large scale, but the rural games and players do not figure in the media. The centres, wrestling grounds and playgrounds, for the rural games are about to close and all the facilities, which were provided to the players are being withdrawn. Some days ago many wrestlers came to me and spoke of their grievances. Being a player of rural games, I realised their problems and miseries.

So, Mr. Speaker, Sir, I would like to request you to direct the Government that negligence hitherto shown to the rural games and players in India should now be stopped. There are two standards for players in one country. It is creating a serious situation. Besides this, being a player I would like to request the Government to take necessary steps for improving the situation in this regard.

MR. SPEAKER: You have raised a very good question. Thank you for it. I understand that the state Government, Central Government, the Co-operative Sectors, big factories and industries of private sector can provide help to the rural players and there should be some provision for this in the law.

SHRI RABI RAY (Kendrapada): Mr. Speaker, Sir, it is the last day of this session and I want to raise a very important question in the House. The question is that on the 12th of this month when we raised questions about the Bofors' scandal, at that time it was stated - in the House as well as outside also - on behalf of the Government that

.....*..... Joint Secretary in the Ministry of External Affairs of the Government of India made a statement that.

[English]

The time has come to forget the Bofors' affair.

MR. SPEAKER: The name will not go on record.

[Translation]

SHRI RABI RAY: The Government has contradicted that statement. But the House, the whole country and you are aware of the information imparted by Swedon Radio about the Bofors scandal. I am surprised if the Government makes a false statement how can you ignore it. I would like to place before you all the facts which have come through the press and the Swedish Radio. Mr. Headman, the War Material Inspector of Swedish Government said that
(Interruptions)

[English]

MR. SPEAKER: I would very respectfully submit that if some matter which appears in the newspaper in our country has to be relied upon and acted upon, it should be authenticated by the Member that it has some grain of truth. If something has

appeared in a foreign newspaper or on a foreign Radio, should it be raised here? The newspapers are writing articles saying that the matter which appeared outside the House should not be brought on the floor of the House. If the matter has appeared outside the country, in a newspaper, it should not be brought on the floor of the House. That is really a very important question. So, my respectful submission is that let us please stick to these things.

[Translation]

SHRI RABI RAY: I would like to submit that suppose we do not get all the necessary information about Bofors scandal through the Indian newspapers and television and we get all the news from the foreign print media and Swedish radio, naturally we will rely on it and will raise the matter in the House to know the facts from the Government. However, the Government of India does not agree with the reports appearing in the media. But at the same time the Government did not contradict the press reports etc. (Interruptions)

[English]

MR. SPEAKER: The newspapers are really very important. We should respect what they write. On the contrary, the Government should take note of it. But in the Court of Law and on the floor of the House, what appears in the newspaper is not acceptable unless it is authenticated. No Court will accept what the newspaper writes or no Parliament or Legislature will accept unless the Member says that I rely upon it, I guarantee it that it is a truthful version. It is for the executive to do it.

[Translation]

SHRI RABI RAY: Mr. Speaker, Sir, I agree with you, but my question is whether the Government is sincere to bring forth all these things regarding Bofors or not. Mr. Kumaramanglam is present here and he had assured the House that day that he would leave no stone unturned and do

everything to find out the facts about the Bofors scandal. I would like to state that as per our information the Government is again interested in buying 400 Howitzerguns worth about Rs. 3500 crore. How can you ensure that all such things as happened earlier would not be repeated in this deal also, because you are aware of all the facts regarding this company. This news have appeared in all the papers of the world that the Government is again going to enter into an agreement with the Bofors. So, I would like to know whether the Government is sincerely doing something to bring forth all the facts and reveal the names of the recipients who have received kick-back money in this deal. Today is the last day of the session so the Government should make a statement whether it is interested in revealing the names of the recipients of kickbacks. (Interruptions)

SHRI RAM VILAS PASWAN (Rosera): Mr. Speaker, Sir, today is the last day of the session. Shri Kumaramanglam is present here and I would like to point out spelling in his presence, start when he was in opposition, he used to raise so many questions about the welfare of labourers and workers but since he joined the government he has forgotten all these things, even the welfare of labourers. Through you, I would like to submit that there should be laborer's participation in management, because we have raised this issue a number of times when we were in the Government. I have raised the issue of workers' participation in management in parliament. Presently, no interest of workers is involved in the management. The responsibility of loss is always put on the workers while profit is pocketed by owner. When we were in power, just after taking oath as Minister of Labour, I organised a two day Seminar in January which was attended by several political parties, labour leaders, and Members of Parliament and other interested parties. We prepared a bill with the consensus of all in this regard and presented it in the upper house in May. We also held talks two-three times about it and carried out necessary amendments. We also said that talks with